

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – [COURT-I]
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **21.09.2022** at **2.30 PM** THROUGH VIDEO CONFERENCING

PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

IN THE MATTER OF : Sri Venkatram Spinners Pvt
MAIN PETITION NUMBER : IBA/216/2019

(IA/MA) APPLICATION NUMBERS

IA/18/2021; IA/21/2021; IA/110/CHE/2021; IA/131/CHE/2021; IA/132/CHE/2021; IA/133/CHE/2021;
IA/134/CHE/2021; IA/1122/IB/2020; IA/873(CHE)/2022 IN IA/309(CHE)/2021; IA/309/CHE/2021

ORDER

The Applicant is represented by the Ld. Counsel Mr. A.G. Sathyanarayana and R3 is represented by the Ld. Counsel Mr. R. Baskaran through video conferencing mode.

IA/873(CHE)/2022 IN IA/309(CHE)/2021:-

This Application is filed to set aside the ex-parte order dated 23.05.2022.

The reasons stated in the Application appears to be plausible.

Accordingly, this IA/873(CHE)/2022 is **Allowed**.

Ld. Counsel for the Applicant seeks time to take instructions from his client for filing rejoinder.

List other matters on **21.11.2022** for further hearing.

- Sd -
[SAMEER KAKAR]
MEMBER (TECHNICAL)

Sd.
[JUSTICE RAMALINGAM SUDHAKAR]
(PRESIDENT)